

Details of Community Centres

84 Sh. BHARAT BHUSHAN BATRA (Rohtak):

Will the Urban Local Bodies Minister be pleased to state:-

- a) the number of Community Centres falling under the Municipal Corporation Rohtak togetherwith the details thereof;
- b) whether the said Community Centres were constructed to facilitate the public and handed over to society/NGO for operation and the rates were fixed for all the functions; if so, the details of the rates fixed for the said centres;
- c) whether the said Community Centres have been leased out by the Government;
- d) if so, the scheme under which the said Community Centers have been leased out togetherwith the conditions thereof alongwith the details thereof;
- e) the time when the decision to lease out the Community Centres have been taken by the Government togetherwith the reasons therefor; and
- f) whether there is any provision of the Government to rent out the said centres to public on nominal rent; if not, the reasons therefor?

DR. KAMAL GUPTA, URBAN LOCAL BODIES MINISTER

Sir,

- a) 28 community centres fall under the Municipal Corporation, Rohtak (detail is annexed as **Annexure-A**).
- b) Yes, community centres have been constructed to facilitate the public. Out of 28 community centres, 4 community centres are operated by the Municipal Corporation, Rohtak, 7 community centres have been leased out to private entities, whereas remaining 17 community centres are being operated by the concerned societies/NGOs. Charges levied to hold various functions are given at the table annexed as **Annexure-A**.

- c) Municipal Corporation, Rohtak has leased out 7 community centres.
- d) Municipal Corporation, Rohtak has leased out community centres under section 164 of The Haryana Municipal Corporation Act, 1994. The conditions and details are attached at **Annexure-B**.
- e) The decision to lease out the community centres was taken in House meeting of Municipal Corporation, Rohtak held on 17.11.2022, to meet out the annual repair and maintenance expenditure of community centres.
- f) As per section 164 of The Haryana Municipal Corporation Act-1994, the Municipal Corporation is competent to let out on hire any immovable property of Municipal Corporation at any rate.

सामुदायिक केन्द्रों का ब्यौरा

84 श्री भारत भूषण बतरा (रोहतक) :

क्या शहरी स्थानीय निकाय मंत्री कृपया बताएंगे कि :-

(क) नगर निगम, रोहतक के अंतर्गत आने वाले सामुदायिक केंद्रों की संख्या कितनी है तथा इनका ब्यौरा क्या है;

(ख) क्या उक्त सामुदायिक केंद्रों का निर्माण जनता की सुविधा के लिए किया गया था तथा संचालन के लिए सोसायटी/एन.जी.ओ. को सौंप दिया गया तथा सभी कार्यों के लिए दरें तय की गई थी; यदि हां तो, उक्त केंद्रों के लिए निर्धारित दरों का ब्यौरा क्या है;

(ग) क्या उक्त सामुदायिक केंद्रों को पट्टे पर दिया गया है;

(घ) यदि हां, तो उक्त सामुदायिक केंद्रों को किस योजना के अंतर्गत पट्टे पर दिया गया है तथा इसकी शर्तें क्या हैं तथा इसका ब्यौरा क्या है;

(ङ) सामुदायिक केन्द्रों को पट्टे पर देने का निर्णय सरकार द्वारा कब लिया गया तथा इसका ब्यौरा क्या है; तथा

(च) क्या उक्त केंद्रों को नाम-मात्र किराये पर आमजन को देने का सरकार का कोई प्रावधान है; यदि नहीं, तो इसका ब्यौरा क्या है?

डा० कमल गुप्ता, शहरी स्थानीय निकाय मंत्री

श्रीमान् जी,

(क) नगर निगम, रोहतक के अंतर्गत 28 सामुदायिक केंद्र हैं (विवरण अनुलग्नक-क पर उपलब्ध है)।

(ख) हां, जनता की सुविधा के लिए सामुदायिक केंद्रों का निर्माण किया गया है। 28 सामुदायिक केंद्रों में से 4 का संचालन नगर निगम, रोहतक द्वारा किया जा रहा है, 7 सामुदायिक केंद्र निजी संस्थाओं को पट्टे पर दिए गए हैं, जबकि शेष 17 सामुदायिक केंद्र संबंधित सोसायटी/एन०जी०ओ० द्वारा संचालित किए जा रहे हैं। विभिन्न कार्यों के आयोजन के लिए लगाए गए शुल्कों का विवरण अनुलग्नक-क पर उपलब्ध तालिका में दिया गया है।

(ग) नगर निगम, रोहतक ने 7 सामुदायिक केंद्रों को पट्टे पर दिया है।

(घ) नगर निगम, रोहतक ने हरियाणा नगर निगम अधिनियम, 1994 की धारा 164 के तहत सामुदायिक केंद्रों को पट्टे पर दिया है। शर्तें एवम् विवरण **अनुलग्नक-ख** पर उपलब्ध हैं।

(ङ) सामुदायिक केंद्रों की वार्षिक मरम्मत व रखरखाव पर व्यय को पूरा करने के लिए सामुदायिक केंद्रों को पट्टे पर देने का निर्णय नगर निगम, रोहतक के सदन की 17.11.2022 को आयोजित बैठक में लिया गया था।च

(च) हरियाणा नगर निगम अधिनियम-1994 की धारा 164 के अनुसार, नगर निगम किसी भी अचल संपत्ति को किसी भी कीमत पर किराये पर देने के लिए सक्षम है।

Annexure-A/अनुलग्नक-क

Sr. No	Name of Community Centre/ Dharamshala	Operated By	Rate fixed By	Rates Per Program (in Rs)	Kriya Program (Rates in Rs.)
1	Maturam Community Centre, Gandhi Nagar	Hotel Rivoli	Municipal Corporation, Rohtak	17980	1800
2	Model Town Community Centre	M/s Satkar Food & Cateres	Municipal Corporation, Rohtak	Marriage programme -11000 Only for day time -5100 Only for Lunch -5100 Only for Satsang -5100 For Meeting -5100	1100
3	Sector-21 Community Center	M/s Satkar Food & Cateres	Municipal Corporation, Rohtak	Ground floor Marriage Program -50000 Religious Program -5000 Government Program -5000 1st & 2nd Floor Marriage Program -50000 Religious Program -5000 Government Program -2100	First Floor -5100 Second Floor-5100
4	Kanheli Road, Community Center	M/s Satkar Food & Cateres	Municipal Corporation, Rohtak	Marriage program-11000 Religious Program - 5000	1100
5	Sector-2 Community Center	Hotel Rivoli	Municipal Corporation, Rohtak	25000	5100
6	Sector-3, Community Center	M/s Satkar Food & Cateres	Municipal Corporation, Rohtak	3000	1100

Annexure-A/अनुलग्नक-क

Sr. No	Name of Community Centre/ Dharamshala	Operated By	Rate fixed By	Rates Per Program (in Rs)	Kriya Program (Rates in Rs.)
7	Madan Lal Dhingra, Community Center	Hotel Rivoli	Municipal Corporation, Rohtak	Marriage Ground Floor- 25000 Marriage 1st Floor - 20000 Marriage Program Lawn - 10000 Religious Program - 5000 Government Program Ground Floor-2100 Government Program 1st Floor - 1100	5100
8	Gandhi Camp Main Sabji Mandi (double storey)	Municipal Corporation, Rohtak	Municipal Corporation, Rohtak	Marriage programe-2100 Religious Programe - 5000	1100
9	Sector- 1 community Center	Municipal Corporation, Rohtak	Municipal Corporation, Rohtak	3000	1100
10	Sector-14 community Center	Municipal Corporation, Rohtak	Municipal Corporation, Rohtak	3000	1100
11	Ladhot Road, Community Center	Municipal Corporation, Rohtak	Municipal Corporation, Rohtak	11000	1100
12	Community Center situated at Sastri Nagar, Rohtak	Social persons of ward -1	Social persons of ward -1	FREE OF COST	FREE OF COST
13	Community Center situated at Sora Kothi, Back Side of Jain Public School, Rohtak	Social persons of ward -5	Social persons of ward -5	FREE OF COST	FREE OF COST
14	Community Centre (Fairan Pana), Baliyana	Social persons of the village	Social persons of the village	FREE OF COST	FREE OF COST

Annexure-A/अनुलग्नक-क

Sr. No	Name of Community Centre/ Dharamshala	Operated By	Rate fixed By	Rates Per Program (in Rs)	(in Kriya Program (Rates in Rs.)
15	Community Centre (Near Park Majra Pana)	Social persons of the village	Social persons of the village	FREE OF COST	FREE OF COST
16	Community Centre (Near Arya Samaj Mandir), Baliyana	Social persons of the village	Social persons of the village	FREE OF COST	FREE OF COST
17	Community CentreVillage Paharawar	Social persons of the village	Social persons of the village	FREE OF COST	FREE OF COST
18	Balmiki Community Centre	Social persons of ward - 17	Social persons of ward -17	FREE OF COST	FREE OF COST
19	Saini Community Center situated at Near God School, Rohtak	Panchayat Mohalla Sainiwas Samitti	Panchayat Mohalla Sainiwas Samitti	5600	1600
20	Community Center situated at Gau Karn, Rohtak	Haryana Dalit and Pichra Varg Association	Haryana Dalit and Pichra Varg Association	11000	FREE OF COST
21	Prachin Ramlila Centre	Shri Ram Trust	Shri Ram Trust	7100 TO 15000	5100
22	Azadgarh Community Centre	Azadgarh Vikas Kalyan Samiti	Azadgarh Vikas Kalyan Samiti	14000	2100
23	Parashuram Community Centre	Bhagwan Parshu Ram Kalyan Sammiti	Bhagwan Parshu Ram Kalyan Sammiti	FREE OF COST	FREE OF COST
24	Community Centre Old Bus Stand	Rohtak City Welfare Socity	Rohtak City Welfare Socity	11000	2100
25	Sugar Mil Colony Community Centre, Sunaria Chowk	Samudayik Kendra Suraj Parkash	Samudayik Kendra Suraj Parkash	4100	FREE OF COST
26	Ambedkar Colony Community Centre	Chamar Sudhar Samitti	Chamar Sudhar Samitti	3100	FREE OF COST

Annexure-A/अनुलग्नक-क

Sr. No	Name of Community Centre/ Dharamshala	Operated By	Rate fixed By	Rates Per Program (in Rs)	(in Kriya Program (Rates in Rs.)
27	Community Centre in Preet Vihar	Chattar Singh Charitable Trust	Chattar Singh Charitable Trust	FREE OF COST	FREE OF COST
28	Balmiki Hostal in Balmiki Basti, W.no.4, Rohtak.	Baba Sadanath Dera	Baba Sadanath Dera	FREE OF COST	FREE OF COST

प्रेषक:

आयुक्त,
नगर निगम, रोहतक।

सेवा में,

Hotel Rivoli,
Delhi Road, Rohtak.

क्रमांक: MCR/LO/2023 | 746

दिनांक: 15/5/23

विषय:

मातुराम सामुदायिक केन्द्र वर्क-ऑर्डर बारे।

उपरोक्त विषय के संदर्भ में।

नगर निगम रोहतक द्वारा दिनांक 12.05.2023 को (5+5) वर्षों के लिए रोहतक शहर में स्थित मातुराम सामुदायिक केन्द्र को लीज पर देने के लिए ऑनलाईन टैण्डर कॉल किए गए थे। जिसमें आपकी फर्म होटल रिवोली द्वारा मु0 359180/-रु0 जी.एस.टी. सहित टैण्डर का बिड भरा गया था, जिसके बाद आपकी फर्म होटल रिवोली द्वारा भरे गए टैण्डर को नगर निगम द्वारा दिनांक 12.05.2023 को स्वीकृत कर लिया गया है और नगर निगम द्वारा निम्न शर्तोंनुसार दिनांक 01.06.2023 से उक्त सामुदायिक केन्द्र का किराया शुरू कर दिया जाएगा।

Term & Conditions

1. The Tenure of contract will be for five years and may be further Extended to Five years with mutual consent with work satisfactory. The Rent will be increased by 10% every year.
2. Rent Should be deposited by the agency in the office of Municipal Corporation, Rohtak. On Monthly basis by 7th day of each month. If not deposited by the stipulated date then interest @ 18% will be charged for the period of delay.
3. The agency/Firm will be required to execute the following renovation work/construction at their own cost in the area :-
 - (a) White Wash/paint of the building will be done by the agency in a good manner.
 - (b) Fixing/maintenance of all the electrical, refrigeration & Electronics devices items.
 - (c) Pest control in Kitchen & other area on fortnight basis.
 - (d) Repair/ Maintenance/Renovation of Air Conditioners, covered area like Halls, Lounges, Reception Counter, all rooms, Kitchen, Store, Toilets, Lawns and Open Terrace by providing required material & electronic fixtures.
 - (e) However any major defect in the structure any part of the building will be maintained and rectified by the Municipal Corporation, Rohtak at their own risk and cost. The expenditure of such maintains/rectification will be incurred by the Municipal Corporation, Rohtak itself.
4. The Agency will pay the Electricity, water & sewerage charges.
5. The agency will be responsible for providing for proper security and housekeeping services in complete area of the building and open space.
6. The agency will be responsible for maintenance of open park area i.e grass cutting, Borrowing, trimming of plants etc.



नगर निगम, रोहतक



- 7- The Agency will deposit the security of Rs. 10 lakh refundable at the time of hand over to Municipal Corporation, security should be deposited before start the work.
- 8- The booking of Community Centre, Rooms & other parts of the complex will be booked by the agency at the rates fixed to be fixed by the Municipal Corporation, Rohtak. annexure attached The Contract may be cancelled during the agreement period any time by adopting due legal procedures if the agency fails to deposit the rent amount within the stipulated period in that case security will be forfeited.
- 9- The agency will be responsible to deposit the contribution under EPF & ESI rules regularly for its employees and details of which to be share with Municipal Corporation Rohtak.
- 10- The agency will be responsible for maintain its gadgets and equipment's (with warranty or without warranty) etc. in good working conditions with all safety measures at its own cost and expenses regularly.
- 11- The day to day cleanliness and maintenance of the Community Centre/ Kitchen/lawn will be the exclusive responsibility for the agency up to the satisfaction of Municipal Corporation, Rohtak.
- 12- The Municipal Corporation, Rohtak shall not be liable/responsible for any incident/occurrence/injury damage caused to the person/deployed by the bidder for rendering services as per this agreement. However, the agency shall indemnify the Municipal Corporation, Rohtak for these purposes.
- 13- The agency will maintain a register for making the day to day entries regarding activities/functions carried out in building premises.
- 14- In case of any dispute between the parties the same shall be referred to the sole arbitrator. The Commissioner, Municipal, Rohtak will be arbitrator and his decision shall be final and binding upon the concerned parties.
- 15- The earnest money of Rs. 10 lakh of the successful contractor will be converted in to security which will be refunded without interest satisfactory completion of the contract period.
- 16- The agency will give an affidavit, that the agency has not been declared black listed by the Haryana Govt. or any Govt. or Public Sector undertaking.
- 17- The agency will charge rate of structure as fixed by Municipal Corporation already. (annexure attached)
- 18- The agency cannot make any permanent construction in any part of the community center and building will be handed over to MCR in same condition as it was at the time of contract.
- 19- All the booking receipts should be prescribed with the rates decided by MCR and will be saved with MCR on daily basis and dairy/register for the same also will be maintained by the agency which can be checked by concerned officers of MCR at any time failing which panel action will be taken.
- 20- If the agency fail to fulfill any of the above condition for maintenance, the maintenance will be carried out by MCR at departmental level and the expenditure incurred in maintenance will be deducted from the security deposited by the agency and contract will be withdrawn with immediate effect.
- 21- The agency will obey the directions issued by Hon'ble NGT or any other govt. dept. time to time failing which the panel action/challan if any imposed by the concerned authority will be borne by the agency.
- 22- **Penalty** if any of these amenities found faulty.

Sr No.	Amenities	Penalty Amount	Remarks
1	AC, Taps, Lights, Floor, Toilet etc.	Rs. 5000 (Up to 7 Days)	If Not Repaired In 7 Days it will be repaired by MCR and cost of repair will be charged from agency with additional penalty of Rs. 5000
2	Sanitation of community centers	Rs. 1500 for per day	If not repaired as per satisfaction level of Mc then the agency will liable to pay the cost of work carried out by MC with additional penalty of Rs. 1500
3	Lawn maintenance	Rs. 1000 per day plus Rs. 4 per sq. yards.	If not repaired as per satisfaction level of MC then the agency will liable to pay the cost of work carried out by MCR with additional penalty of Rs. 1000

23 Inspection

Sr. No.	Inspection Authority	Timing of inspection	Nature of inspection
1	Land Officer	Monthly or when ever required	To check booking register and amenities
2	Financial committee	Quarterly	To check booking register and amenities
3	Any Competent authority of Municipal Corporation	When ever required	To check booking register and amenities

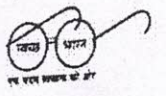
o/c
आयुक्त,
नगर निगम, रोहतक।

For HOTEL RIVOLI

Partner



नगर निगम, रोहतक



प्रेषक:

आयुक्त,
नगर निगम, रोहतक।

सेवा में,

Satkar Food Caterers, (Prop.)
Sh. Surjeet
Shop No. 101, Sheela Bye Pass,
Near Railway crossing,
Bus Stand Road, Rohtak.
Mob. No. 9991127530

dc

क्रमांक: MCR/LO/2023/1537

दिनांक: 28/7/23

विषय:

माडल टाऊन सामुदायिक केन्द्र के वर्क-ऑर्डर बारे।

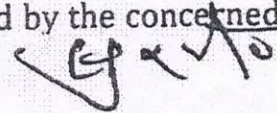
उपरोक्त विषय के संदर्भ में।

नगर निगम रोहतक द्वारा दिनांक 12.05.2023 को (5+5) वर्षों के लिए रोहतक शहर में स्थित माडल टाऊन सामुदायिक केन्द्र को लीज पर देने के लिए ऑनलाईन टैण्डर कॉल किए गए थे। जिसमें आपकी फर्म Satkar Food Caterers द्वारा मु0 60,000/-रु0 जी.एस.टी. सहित टैण्डर का बिड भरा गया था, जिसके बाद आपकी फर्म Satkar Food Caterers द्वारा भरे गए टैण्डर को नगर निगम द्वारा दिनांक 13.07.2023 को स्वीकृत कर लिया गया है और नगर निगम द्वारा निम्न शर्तोंनुसार दिनांक 01.09.2023 से उक्त सामुदायिक केन्द्र का किराया शुरू कर दिया जाएगा।

Term & Conditions

1. The Tenure of contract will be for five years and may be further Extended to Five years with mutual consent with work satisfactory. The Rent will be increased by 10% every year.
2. Rent Should be deposited by the agency in the office of Municipal Corporation, Rohtak. On Monthly basis by 7th day of each month. If not deposited by the stipulated date then interest @ 18% will be charged for the period of delay.
3. The agency/Firm will be required to execute the following renovation work/construction at their own cost in the area :-
 - (a) White Wash/paint of the building will be done by the agency in a good manner.
 - (b) Fixing/maintenance of all the electrical, refrigeration & Electronics devices items.
 - (c) Pest control in Kitchen & other area on fortnight basis.
 - (d) Repair/ Maintenance/Renovation of Air Conditioners, covered area like Halls, Lounges Reception Counter, all rooms, Kitchen, Store, Toilets, Lawns and Open Terrace by providing required material & electronic fixtures.
 - (e) However any major defect in the structure any part of the building will be maintained and rectified by the Municipal Corporation, Rohtak at their own risk and cost. The expenditure of such maintains/rectification will be incurred by the Municipal Corporation, Rohtak itself.
4. The Agency will pay the Electricity, water & sewerage charges.

5. The agency will be responsible for providing for proper security and housekeeping services in complete area of the building and open space.
6. The agency will be responsible for maintenance of open park area i.e grass cutting, Borrowing, trimming of plants etc.
7. The Agency will deposit the security of Rs. 05 lakh refundable at the time of hand over to Municipal Corporation, security should be deposited before start the work.
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15. The earnest money of Rs. 05 lakh of the successful contractor will be converted in to security which will be refunded without interest satisfactory completion of the contract period.
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19. All the booking receipts should be prescribed with the rates decided by MCR and will be saved with MCR on daily basis and dairy/register for the same also will be maintained by the agency which can be checked by concerned officers of MCR at any time failing which panel action will be taken.
20. If the agency fail to fulfill any of the above condition for maintenance, the maintenance will be carried out by MCR at departmental level and the expenditure incurred in maintenance will be deducted from the security deposited by the agency and contract will be withdrawn with immediate effect.
21. The agency will obey the directions issued by Hon'ble NGT or any other govt. dept. time to time failing which the panel action/challan if any imposed by the concerned authority will be





नगर निगम, रोहतक

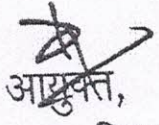


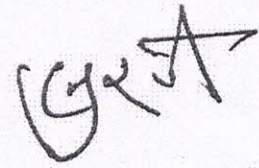
22. Penalty if any of these amenities found faulty.

Sr No.	Amenities	Penalty Amount	Remarks
1	AC, Taps, Lights, Floor, Toilet etc.	Rs. 5000 (Up to 7 Days)	If Not Repaired In 7 Days it will be repaired by MCR and cost of repair will be charged from agency with additional penalty of Rs. 5000
2	Sanitation of community centers	Rs. 1500 for per day	If not repaired as per satisfaction level of Mc then the agency will liable to pay the cost of work carried out by MC with additional penalty of Rs. 1500
3	Lawn maintenance	Rs. 1000 per day plus Rs. 4 per sq. yards.	If not repaired as per satisfaction level of MC then the agency will liable to pay the cost of work carried out by MCR with additional penalty of Rs. 1000

23 Inspection

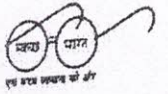
Sr. No.	Inspection Authority	Timing of inspection	Nature of inspection
1	Land Officer	Monthly or when ever required	To check booking register and amenities
2	Financial committee	Quarterly	To check booking register and amenities
3	Any Competent authority of Municipal Corporation	When ever required	To check booking register and amenities


आयुक्त,
नगर निगम, रोहतक।
६





नगर निगम, रोहतक



प्रेषक:

आयुक्त,
नगर निगम, रोहतक।

सेवा में,

Satkar Food Caters, (Prop.)
Sh. Surjeet
Shop No. 101, Sheela Bye Pass,
Near Railway crossing,
Bus Stand Road, Rohtak.
Mob. No. 9991127530

o/c

क्रमांक: MCR/LO/2023 / 1439

दिनांक: 21/7/23

विषय:

सैक्टर-21 सामुदायिक केन्द्र वर्क-ऑर्डर बारे।

उपरोक्त विषय के संदर्भ में।

नगर निगम रोहतक द्वारा दिनांक 12.05.2023 को (5+5) वर्षों के लिए रोहतक शहर में स्थित सैक्टर-21 सामुदायिक केन्द्र को लीज पर देने के लिए ऑनलाईन टैण्डर कॉल किए गए थे। जिसमें आपकी फर्म Satkar Food Caterers द्वारा मु0 90,000/-रु0 जी.एस.टी. सहित टैण्डर का बिड भरा गया था, जिसके बाद आपकी फर्म Satkar Food Caterers द्वारा भरे गए टैण्डर को नगर निगम द्वारा दिनांक 13.07.2023 को स्वीकृत कर लिया गया है और नगर निगम द्वारा निम्न शर्तोंनुसार दिनांक 01.09.2023 से उक्त सामुदायिक केन्द्र का किराया शुरू कर दिया जाएगा।

Term & Conditions

1. The Tenure of contract will be for five years and may be further Extended to Five years with mutual consent with work satisfactory. The Rent will be increased by 10% every year.
2. Rent Should be deposited by the agency in the office of Municipal Corporation, Rohtak. On Monthly basis by 7th day of each month. If not deposited by the stipulated date then interest @ 18% will be charged for the period of delay.
3. The agency/Firm will be required to execute the following renovation work/construction at their own cost in the area :-
 - (k) White Wash/paint of the building will be done by the agency in a good manner.
 - (l) Fixing/maintenance of all the electrical, refrigeration & Electronics devices items.
 - (m) Pest control in Kitchen & other area on fortnight basis.
 - (n) Repair/ Maintenance/Renovation of Air Conditioners, covered area like Halls, Lounges, Reception Counter, all rooms, Kitchen, Store, Toilets, Lawns and Open Terrace by providing required material & electronic fixtures.
 - (o) However any major defect in the structure any part of the building will be maintained and rectified by the Municipal Corporation, Rohtak at their own risk and cost. The expenditure of such maintains/rectification will be incurred by the Municipal Corporation, Rohtak itself.
4. The Agency will pay the Electricity, water & sewerage charges.

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सुरज

5. The agency will be responsible for providing for proper security and housekeeping services in complete area of the building and open space.
6. The agency will be responsible for maintenance of open park area i.e. grass cutting, Borrowing, trimming of plants etc.
7. The Agency will deposit the security of Rs. 05 lakh refundable at the time of hand over to Municipal Corporation, security should be deposited before start the work.
8. The booking of Community Centre, Rooms & other parts of the complex will be booked by the agency at the rates fixed to be fixed by the Municipal Corporation, Rohtak. annexure attached The Contract may be cancelled during the agreement period any time by adopting due legal procedures if the agency fails to deposit the rent amount within the stipulated period in that case security will be forfeited.
9. The agency will be responsible to deposit the contribution under EPF & ESI rules regularly for its employees and details of which to be share with Municipal Corporation Rohtak.
10. The agency will be responsible for maintain its gadgets and equipment's (with warranty or without warranty) etc. in good working conditions with all safety measures at its own cost and expenses regularly.
11. The day to day cleanliness and maintenance of the Community Centre/ Kitchen/lawn will be the exclusive responsibility for the agency up to the satisfaction of Municipal Corporation, Rohtak.
12. The Municipal Corporation, Rohtak shall not be liable/responsible for any incident/occurrence/injury damage caused to the person/deployed by the bidder for rendering services as per this agreement. However, the agency shall indemnify the Municipal Corporation, Rohtak for these purposes.
13. The agency will maintain a register for making the day to day entries regarding activities/functions carried out in building premises.
14. In case of any dispute between the parties the same shall be referred to the sole arbitrator. The Commissioner, Municipal, Rohtak will be arbitrator and his decision shall be final and binding upon the concerned parties.
15. The earnest money of Rs. 05 lakh of the successful contractor will be converted in to security which will be refunded without interest satisfactory completion of the contract period.
16. The agency will give an affidavit, that the agency has not been declared black listed by the Haryana Govt. or any Govt. or Public Sector undertaking.
17. The agency will charge rate of structure as fixed by Municipal Corporation already. (annexure attached)
18. The agency cannot make any permanent construction in any part of the community center and building will be handed over to MCR in same condition as it was at the time of contract.
19. All the booking receipts should be prescribed with the rates decided by MCR and will be saved with MCR on daily basis and dairy/register for the same also will be maintained by the agency which can be checked by concerned officers of MCR at any time failing which panel action will be taken.
20. If the agency fail to fulfill any of the above condition for maintenance, the maintenance will be carried out by MCR at departmental level and the expenditure incurred in maintenance will be deducted from the security deposited by the agency and contract will be withdrawn with immediate effect.
21. The agency will obey the directions issued by Hon'ble NGT or any other govt. dept. time to time failing which the panel action/challan if any imposed by the concerned authority will be borne by the agency.

(Handwritten signature)

नगर निगम, रोहतक



Sr No.	Amenities	Penalty Amount	Remarks
1	AC, Taps, Lights, Floor, Toilet etc.	Rs. 5000 (Up to 7 Days)	If Not Repaired In 7 Days it will be repaired by MCR and cost of repair will be charged from agency with additional penalty of Rs. 5000
2	Sanitation of community centers	Rs. 1500 for per day	If not repaired as per satisfaction level of Mc then the agency will liable to pay the cost of work carried out by MC with additional penalty of Rs. 1500
3	Lawn maintenance	Rs. 1000 per day plus Rs. 4 per sq. yards.	If not repaired as per satisfaction level of MC then the agency will liable to pay the cost of work carried out by MCR with additional penalty of Rs. 1000

23 Inspection

Sr. No.	Inspection Authority	Timing of inspection	Nature of inspection
1	Land Officer	Monthly or when ever required	To check booking register and amenities
2	Financial committee	Quarterly	To check booking register and amenities
3	Any Competent authority of Municipal Corporation	When ever required	To check booking register and amenities

अभ्युक्त,
नगर निगम, रोहतक।

G. R. A.

प्रेषक:

आयुक्त,
नगर निगम, रोहतक।

सेवा में,

Satkar Food Caterers, (Prop.)
Sh. Surjeet,
Shop No. 101, Sheela Bye Pass,
Near Railway crossing,
Bus Stand Road, Rohtak.
Mob. No. 9991127530

विषय:

क्रमांक: MCR/LO/2023 / 1439
कन्हेली रोड सामुदायिक केंद्र के वर्क-ऑर्डर बारे।

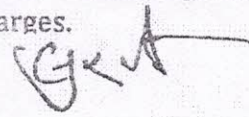
दिनांक: 28/7/23

उपरोक्त विषय के संदर्भ में।

नगर निगम रोहतक द्वारा दिनांक 12.05.2023 को (5+5) वर्षों के लिए रोहतक शहर में स्थित कन्हेली रोड सामुदायिक केंद्र को लीज पर देने के लिए ऑनलाईन टैण्डर कॉल किए गए थे। जिसमें आपकी फर्म Satkar Food Caterers द्वारा मु० 95,000/-रु० जी.एस.टी. सहित टैण्डर का विड भरा गया था, जिसके बाद आपकी फर्म Satkar Food Caterers द्वारा भरे गए टैण्डर को नगर निगम द्वारा दिनांक 13.07.2023 को स्वीकृत कर लिया गया है और नगर निगम द्वारा निम्न शर्तानुसार दिनांक 01.09.2023 से उक्त सामुदायिक केंद्र का किराया शुरू कर दिया जाएगा।

Term & Conditions

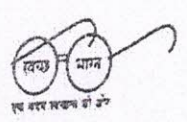
1. The Tenure of contract will be for five years and may be further Extended to Five years with mutual consent with work satisfactory. The Rent will be increased by 10% every year.
2. Rent Should be deposited by the agency in the office of Municipal Corporation, Rohtak. On Monthly basis by 7th day of each month. If not deposited by the stipulated date then interest @ 18% will be charged for the period of delay.
3. The agency/Firm will be required to execute the following renovation work/construction at their own cost in the area :-
 - (f) White Wash/paint of the building will be done by the agency in a good manner.
 - (g) Fixing/maintenance of all the electrical, refrigeration & Electronics devices items.
 - (h) Pest control in Kitchen & other area on fortnight basis.
 - (i) Repair/ Maintenance/Renovation of Air Conditioners, covered area like Halls, Lounges, Reception Counter, all rooms, Kitchen, Store, Toilets, Lawns and Open Terrace by providing required material & electronic fixtures.
 - (j) However any major defect in the structure any part of the building will be maintained and rectified by the Municipal Corporation, Rohtak at their own risk and cost. The expenditure of such maintains/rectification will be incurred by the Municipal Corporation, Rohtak itself.
4. The Agency will pay the Electricity, water & sewerage charges.







नगर निगम, रोहतक



5. The agency will be responsible for providing for proper security and housekeeping services in complete area of the building and open space.
6. The agency will be responsible for maintenance of open park area i.e grass cutting, Borrowing, trimming of plants etc.
7. The Agency will deposit the security of Rs. 05 lakh refundable at the time of hand over to Municipal Corporation, security should be deposited before start the work.
8. The booking of Community Centre, Rooms & other parts of the complex will be booked by the agency at the rates fixed to be fixed by the Municipal Corporation, Rohtak. annexure attached The Contract may be cancelled during the agreement period any time by adopting due legal procedures if the agency fails to deposit the rent amount within the stipulated period in that case security will be forfeited.
9. The agency will be responsible to deposit the contribution under EPF & ESI rules regularly for its employees and details of which to be share with Municipal Corporation Rohtak.
10. The agency will be responsible for maintain its gadgets and equipment's (with warranty or without warranty) etc. in good working conditions with all safety measures at its own cost and expenses regularly.
11. The day to day cleanliness and maintenance of the Community Centre/ Kitchen/lawn will be the exclusive responsibility for the agency up to the satisfaction of Municipal Corporation, Rohtak.
12. The Municipal Corporation, Rohtak shall not be liable/responsible for any incident/occurrence/injury damage caused to the person/deployed by the bidder for rendering services as per this agreement. However, the agency shall indemnify the Municipal Corporation, Rohtak for these purposes.
13. The agency will maintain a register for making the day to day entries regarding activities/functions carried out in building premises.
14. In case of any dispute between the parties the same shall be referred to the sole arbitrator. The Commissioner, Municipal, Rohtak will be arbitrator and his decision shall be final and binding upon the concerned parties.
15. The earnest money of Rs. 05 lakh of the successful contractor will be converted in to security which will be refunded without interest satisfactory completion of the contract period.
16. The agency will give an affidavit, that the agency has not been declared black listed by the Haryana Govt. or any Govt. or Public Sector undertaking.
17. The agency will charge rate of structure as fixed by Municipal Corporation already. (annexure attached)
18. The agency cannot make any permanent construction in any part of the community center and building will be handed over to MCR in same condition as it was at the time of contract.
19. All the booking receipts should be prescribed with the rates decided by MCR and will be saved with MCR on daily basis and dairy/register for the same also will be maintained by the agency which can be checked by concerned officers of MCR at any time failing which panel action will be taken.
20. If the agency fail to fulfill any of the above condition for maintenance, the maintenance will be carried out by MCR at departmental level and the expenditure incurred in maintenance will be deducted from the security deposited by the agency and contract will be withdrawn with immediate effect.
21. The agency will obey the directions issued by Hon'ble NGT or any other govt. dept. time to time failing which the panel action/challan if any imposed by the concerned authority will be borne by the agency.

CEW

2



नगर निगम, रोहतक



Sr No.	Amenities	Penalty Amount	Remarks
1	AC, Taps, Lights, Floor, Toilet etc.	Rs. 5000 (Up to 7 Days)	If Not Repaired In 7 Days it will be repaired by MCR and cost of repair will be charged from agency with additional penalty of Rs. 5000
2	Sanitation of community centers	Rs. 1500 for per day	If not repaired as per satisfaction level of Mc then the agency will liable to pay the cost of work carried out by MC with additional penalty of Rs. 1500
3	Lawn maintenance	Rs. 1000 per day plus Rs. 4 per sq. yards.	If not repaired as per satisfaction level of MC then the agency will liable to pay the cost of work carried out by MCR with additional penalty of Rs. 1000

23 Inspection

Sr. No.	Inspection Authority	Timing of inspection	Nature of inspection
1	Land Officer	Monthly or when ever required	To check booking register and amenities
2	Financial committee	Quarterly	To check booking register and amenities
3	Any Competent authority of Municipal Corporation	When ever required	To check booking register and amenities

आयुक्त,
नगर निगम, रोहतक।

प्र. अ.



नगर निगम, रोहतक



प्रेषक:

आयुक्त,
नगर निगम, रोहतक।

सेवा में,

Hotel Rivoli,
Delhi Road, Rohtak.

क्रमांक: MCR/LO/2023/747

दिनांक: 15/5/2023

विषय:

सैक्टर-2 सामुदायिक केन्द्र वर्क-ऑर्डर बारे।

उपरोक्त विषय के संदर्भ में।

नगर निगम रोहतक द्वारा दिनांक 12.05.2023 को (5+5) वर्षों के लिए रोहतक शहर में स्थित सैक्टर-2 सामुदायिक केन्द्र को लीज पर देने के लिए ऑनलाईन टैण्डर कॉल किए गए थे। जिसमें आपकी फर्म होटल रिवोली द्वारा मु0 119180/-रु0 जी.एस.टी. सहित टैण्डर का बिड भरा गया था, जिसके बाद आपकी फर्म होटल रिवोली द्वारा भरे गए टैण्डर को नगर निगम द्वारा दिनांक 12.05.2023 को स्वीकृत कर लिया गया है और नगर निगम द्वारा निम्न शर्तोंनुसार दिनांक 01.06.2023 से उक्त सामुदायिक केन्द्र का किराया शुरू कर दिया जाएगा।

Term & Conditions

1. The Tenure of contract will be for five years and may be further Extended to Five years with mutual consent with work satisfactory. The Rent will be increased by 10% every year.
2. Rent Should be deposited by the agency in the office of Municipal Corporation, Rohtak. On Monthly basis by 7th day of each month. If not deposited by the stipulated date then interest @ 18% will be charged for the period of delay.
3. The agency/Firm will be required to execute the following renovation work/construction at their own cost in the area :-
 - (a) White Wash/paint of the building will be done by the agency in a good manner.
 - (b) Fixing/maintenance of all the electrical, refrigeration & Electronics devices items.
 - (c) Pest control in Kitchen & other area on fortnight basis.
 - (d) Repair/ Maintenance/Renovation of Air Conditioners, covered area like Halls, Lounges, Reception Counter, all rooms, Kitchen, Store, Toilets, Lawns and Open Terrace by providing required material & electronic fixtures.
 - (e) However any major defect in the structure any part of the building will be maintained and rectified by the Municipal Corporation, Rohtak at their own risk and cost. The expenditure of such maintains/rectification will be incurred by the Municipal Corporation, Rohtak itself.
4. The Agency will pay the Electricity, water & sewerage charges.
5. The agency will be responsible for providing for proper security and housekeeping services in complete area of the building and open space.
6. The agency will be responsible for maintenance of open park area i.e grass cutting, Borrowing, trimming of plants etc.

7. The Agency will deposit the security of Rs. 05 lakh refundable at the time of hand over to Municipal Corporation, security should be deposited before start the work.
8. The booking of Community Centre, Rooms & other parts of the complex will be booked by the agency at the rates fixed to be fixed by the Municipal Corporation, Rohtak. annexure attached The Contract may be cancelled during the agreement period any time by adopting due legal procedures if the agency fails to deposit the rent amount within the stipulated period in that case security will be forfeited.
9. The agency will be responsible to deposit the contribution under EPF & ESI rules regularly for its employees and details of which to be share with Municipal Corporation Rohtak.
10. The agency will be responsible for maintain its gadgets and equipment's (with warranty or without warranty) etc. in good working conditions with all safety measures at its own cost and expenses regularly.
11. The day to day cleanliness and maintenance of the Community Centre/ Kitchen/lawn will be the exclusive responsibility for the agency up to the satisfaction of Municipal Corporation, Rohtak.
12. The Municipal Corporation, Rohtak shall not be liable/responsible for any incident/occurrence/injury damage caused to the person/deployed by the bidder for rendering services as per this agreement. However, the agency shall indemnify the Municipal Corporation, Rohtak for these purposes.
13. The agency will maintain a register for making the day to day entries regarding activities/functions carried out in building premises.
14. In case of any dispute between the parties the same shall be referred to the sole arbitrator. The Commissioner, Municipal, Rohtak will be arbitrator and his decision shall be final and binding upon the concerned parties.
15. The earnest money of Rs. 05 lakh of the successful contractor will be converted in to security which will be refunded without interest satisfactory completion of the contract period.
16. The agency will give an affidavit, that the agency has not been declared black listed by the Haryana Govt. or any Govt. or Public Sector undertaking.
17. The agency will charge rate of structure as fixed by Municipal Corporation already. (annexure attached)
18. The agency cannot make any permanent construction in any part of the community center and building will be handed over to MCR in same condition as it was at the time of contract.
19. All the booking receipts should be prescribed with the rates decided by MCR and will be saved with MCR on daily basis and dairy/register for the same also will be maintained by the agency which can be checked by concerned officers of MCR at any time failing which panel action will be taken.
20. If the agency fail to fulfill any of the above condition for maintenance, the maintenance will be carried out by MCR at departmental level and the expenditure incurred in maintenance will be deducted from the security deposited by the agency and contract will be withdrawn with immediate effect.
21. The agency will obey the directions issued by Hon'ble NGT or any other govt. dept. time to time failing which the panel action/challan if any imposed by the concerned authority will be borne by the agency.
22. **Penalty** if any of these amenities found faulty.

Sr No.	Amenities	Penalty Amount	Remarks
1	AC, Taps, Lights, Floor, Toilet etc.	Rs. 5000 (Up to 7 Days)	If Not Repaired In 7 Days it will be repaired by MCR and cost of repair will be charged from agency with additional penalty of Rs. 5000
2	Sanitation of community centers	Rs. 1500 for per day	If not repaired as per satisfaction level of Mc then the agency will liable to pay the cost of work carried out by MC with additional penalty of Rs. 1500
3	Lawn maintenance	Rs. 1000 per day plus Rs. 4 per sq. yards.	If not repaired as per satisfaction level of MC then the agency will liable to pay the cost of work carried out by MCR with additional penalty of Rs. 1000

23 Inspection

Sr. No.	Inspection Authority	Timing of inspection	Nature of inspection
1	Land Officer	Monthly or when ever required	To check booking register and amenities
2	Financial committee	Quarterly	To check booking register and amenities
3	Any Competent authority of Municipal Corporation	When ever required	To check booking register and amenities

o/c
 आयुक्त,
 नगर निगम, रोहतक।

For HOTEL RIVOLI


 Partner

प्रेषक:

आयुक्त,
नगर निगम, रोहतक।

सेवा में,

Satkar Food Caterers, (Prop.)
Sh. Surjeet
Shop No. 101, Sheela Bye Pass,
Near Railway crossing,
Bus Stand Road, Rohtak.
Mob. No. 9991127530

dc

क्रमांक: MCR/LO/2023 | 1436

दिनांक: 28/7/23

विषय:

सैक्टर-3 सामुदायिक केन्द्र वर्क-ऑर्डर बारे।

उपरोक्त विषय के संदर्भ में।

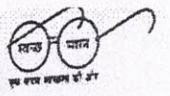
नगर निगम रोहतक द्वारा दिनांक 12.05.2023 को (5+5) वर्षों के लिए रोहतक शहर में स्थित सैक्टर-3 सामुदायिक केन्द्र को लीज पर देने के लिए ऑनलाईन टैण्डर कॉल किए गए थे। जिसमें आपकी फर्म Satkar Food Caterers द्वारा मु0 1,18,000/-रु0 जी.एस.टी. सहित टैण्डर का बिड भरा गया था, जिसके बाद आपकी फर्म Satkar Food Caterers द्वारा भरे गए टैण्डर को नगर निगम द्वारा दिनांक 13.07.2023 को स्वीकृत कर लिया गया है और नगर निगम द्वारा निम्न शर्तोंनुसार दिनांक 01.09.2023 से उक्त सामुदायिक केन्द्र का किराया शुरू कर दिया जाएगा।

Term & Conditions

1. The Tenure of contract will be for five years and may be further Extended to Five years with mutual consent with work satisfactory. The Rent will be increased by 10% every year.
2. Rent Should be deposited by the agency in the office of Municipal Corporation, Rohtak. On Monthly basis by 7th day of each month. If not deposited by the stipulated date then interest @ 18% will be charged for the period of delay.
3. The agency/Firm will be required to execute the following renovation work/construction at their own cost in the area :-
 - (p) White Wash/paint of the building will be done by the agency in a good manner.
 - (q) Fixing/maintenance of all the electrical, refrigeration & Electronics devices items.
 - (r) Pest control in Kitchen & other area on fortnight basis.
 - (s) Repair/ Maintenance/Renovation of Air Conditioners, covered area like Halls, Lounges, Reception Counter, all rooms, Kitchen, Store, Toilets, Lawns and Open Terrace by providing required material & electronic fixtures.
 - (t) However any major defect in the structure any part of the building will be maintained and rectified by the Municipal Corporation, Rohtak at their own risk and cost. The expenditure of such maintains/rectification will be incurred by the Municipal Corporation, Rohtak itself.
4. The Agency will pay the Electricity, water & sewerage charges.



नगर निगम, रोहतक

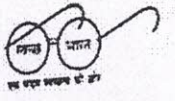


5. The agency will be responsible for providing for proper security and housekeeping services in complete area of the building and open space.
6. The agency will be responsible for maintenance of open park area i.e grass cutting, Borrowing, trimming of plants etc.
7. The Agency will deposit the security of Rs. 05 lakh refundable at the time of hand over to Municipal Corporation, security should be deposited before start the work.
8. The booking of Community Centre, Rooms & other parts of the complex will be booked by the agency at the rates fixed to be fixed by the Municipal Corporation, Rohtak. annexure attached The Contract may be cancelled during the agreement period any time by adopting due legal procedures if the agency fails to deposit the rent amount within the stipulated period in that case security will be forfeited.
9. The agency will be responsible to deposit the contribution under EPF & ESI rules regularly for its employees and details of which to be share with Municipal Corporation Rohtak.
10. The agency will be responsible for maintain its gadgets and equipment's (with warranty or without warranty) etc. in good working conditions with all safety measures at its own cost and expenses regularly.
11. The day to day cleanliness and maintenance of the Community Centre/ Kitchen/lawn will be the exclusive responsibility for the agency up to the satisfaction of Municipal Corporation, Rohtak.
12. The Municipal Corporation, Rohtak shall not be liable/responsible for any incident/occurrence/injury damage caused to the person/deployed by the bidder for rendering services as per this agreement. However, the agency shall indemnify the Municipal Corporation, Rohtak for these purposes.
13. The agency will maintain a register for making the day to day entries regarding activities/functions carried out in building premises.
14. In case of any dispute between the parties the same shall be referred to the sole arbitrator. The Commissioner, Municipal, Rohtak will be arbitrator and his decision shall be final and binding upon the concerned parties.
15. The earnest money of Rs. 05 lakh of the successful contractor will be converted in to security which will be refunded without interest satisfactory completion of the contract period.
16. The agency will give an affidavit, that the agency has not been declared black listed by the Haryana Govt. or any Govt. or Public Sector undertaking.
17. The agency will charge rate of structure as fixed by Municipal Corporation already. (annexure attached)
18. The agency cannot make any permanent construction in any part of the community center and building will be handed over to MCR in same condition as it was at the time of contract.
19. All the booking receipts should be prescribed with the rates decided by MCR and will be saved with MCR on daily basis and dairy/register for the same also will be maintained by the agency which can be checked by concerned officers of MCR at any time failing which panel action will be taken.
20. If the agency fail to fulfill any of the above condition for maintenance, the maintenance will be carried out by MCR at departmental level and the expenditure incurred in maintenance will be deducted from the security deposited by the agency and contract will be withdrawn with immediate effect.
21. The agency will obey the directions issued by Hon'ble NGT or any other govt. dept. time time failing which the panel action/challan if any imposed by the concerned authority will borne by the agency.

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नगर निगम, रोहतक



22. Penalty if any of these amenities found faulty.

Sr No.	Amenities	Penalty Amount	Remarks
1	AC, Taps, Lights, Floor, Toilet etc.	Rs. 5000 (Up to 7 Days)	If Not Repaired In 7 Days it will be repaired by MCR and cost of repair will be charged from agency with additional penalty of Rs. 5000
2	Sanitation of community centers	Rs. 1500 for per day	If not repaired as per satisfaction level of Mc then the agency will liable to pay the cost of work carried out by MC with additional penalty of Rs. 1500
3	Lawn maintenance	Rs. 1000 per day plus Rs. 4 per sq. yards.	If not repaired as per satisfaction level of MC then the agency will liable to pay the cost of work carried out by MCR with additional penalty of Rs. 1000

23 Inspection

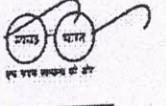
Sr. No.	Inspection Authority	Timing of inspection	Nature of inspection
1	Land Officer	Monthly or when ever required	To check booking register and amenities
2	Financial committee	Quarterly	To check booking register and amenities
3	Any Competent authority of Municipal Corporation	When ever required	To check booking register and amenities

आयुक्त,
नगर निगम, रोहतक।

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नगर निगम, रोहतक



प्रेषक:

आयुक्त,
नगर निगम, रोहतक।

सेवा में,

Hotel Rivoli,
Delhi Road, Rohtak.

क्रमांक: MCR/LO/2023/566

दिनांक: 29/3/23

विषय:

शहीद मदन लाल धींगड़ा सामुदायिक केन्द्र वर्क-ऑर्डर बारे।

उपरोक्त विषय के संदर्भ में।

नगर निगम रोहतक द्वारा दिनांक 18.02.2023 को (5+5) वर्षों के लिए रोहतक शहर में स्थित शहीद मदन लाल धींगड़ा सामुदायिक केन्द्र को लीज पर देने के लिए ऑनलाईन टैण्डर कॉल किए गए थे। जिसमें आपकी फर्म होटल रिवोली द्वारा मु0 8,51,000/-रु0 जी.एस.टी. सहित टैण्डर का बिड भरा गया था, जिसके बाद आपकी फर्म होटल रिवोली द्वारा भरे गए टैण्डर को नगर निगम द्वारा दिनांक 09.03.2023 को स्वीकृत कर लिया गया है और नगर निगम द्वारा निम्न शर्तोंनुसार दिनांक 01.04.2023 से उक्त सामुदायिक केन्द्र का किराया शुरू कर दिया जाएगा।

Term & Conditions

1. The Tenure of contract will be for five years and may be further Extended to Five years with mutual consent with work satisfactory. The Rent will be increased by 10% every year.
2. Rent Should be deposited by the agency in the office of Municipal Corporation, Rohtak. On Monthly basis by 7th day of each month. If not deposited by the stipulated date then interest @ 18% will be charged for the period of delay.
3. The agency/Firm will be required to execute the following renovation work/construction at their own cost in the area :-
 - (a) White Wash/paint of the building will be done by the agency in a good manner.
 - (b) Fixing/maintenance of all the electrical, refrigeration & Electronics devices items.
 - (c) Pest control in Kitchen & other area on fortnight basis.
 - (d) Repair/ Maintenance/Renovation of Air Conditioners, covered area like Halls, Lounges, Reception Counter, all rooms, Kitchen, Store, Toilets, Lawns and Open Terrace by providing required material & electronic fixtures.
 - (e) However any major defect in the structure any part of the building will be maintained and rectified by the Municipal Corporation, Rohtak at their own risk and cost. The expenditure of such maintains/rectification will be incurred by the Municipal Corporation, Rohtak itself.
4. The Successful Bidder will pay the Electricity, water & sewerage charges.
5. The agency will be responsible for providing for proper security and housekeeping services in complete area of the building and open space.



नगर निगम, रोहतक



6. The agency will be responsible for maintenance of open park area i.e grass cutting, Borrowing, trimming of plants etc.
7. The Successful bidder will deposit the security of Rs. 10 lakh refundable at the time of hand over to Municipal Corporation, security should be deposited before start the work.
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22. **Penalty** if any of these amenities found faulty.



नगर निगम, रोहतक

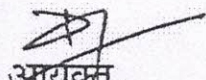


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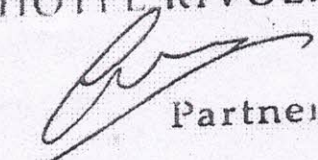
24 Inspection

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नगर निगम, रोहतक।

For HOTEL RIVOLI


Partner

Received on 28/03/2023
at 4:55 PM